



भारतीय रिज़र्व बैंक

RESERVE BANK OF INDIA

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RBI/2014-15/296

DCBR.CO.BPD .(PCB). No 1/14.01.062/2014-15

November 5, 2014

The Chief Executive Officer
All Primary (Urban) Co-operative Banks

Madam/Dear Sir,

Designated Director – Amendment to Section 13(2) of Prevention of Money Laundering Act (PMLA)

Please refer to our [circular UBD.CO.BPD.\(PCB\).Cir No.48/14.01.062/2013-14 dated February 18, 2014](#) wherein UCBs were advised that they may nominate a Director on their Boards as 'Designated Director' to ensure compliance with the obligations under the Prevention of Money Laundering Amendment Act, 2012.

2. In this connection, it is clarified that UCBs can also designate a person who holds the position of senior management or equivalent as a 'Designated Director'. However, in no case, the Principal Officer should be nominated as the 'Designated Director'.

Yours faithfully

(Suma Varma)
Chief General Manager

सहकारी बैंक विनियमन विभाग, केंद्रीय कार्यालय, गारमेंट हाऊस, पहली मंजिल, डॉ. एनी बेसेंट मार्ग, वरली, मुंबई - 400018 भारत

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हिंदी आसान है, इसका प्रयोग बढ़ाइए।

चेतावनी: भारतीय रिज़र्व बैंक द्वारा ई-मेल, डाक, एसएमएस या फोन कॉल के जरिए किसी की भी व्यक्ति की जानकारी जैसे बैंक के खाते का ब्यौरा, पासवर्ड आदि नहीं मांगी जाती है। यह धन रखने या देने का प्रस्ताव भी नहीं करता है। ऐसे प्रस्तावों का किसी भी तरीके से जवाब मत दीजिए।
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